

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 7/AM14
HELD ON 15.05.2013
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **7/87-NC-7/2012** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' held on **15.05.2013** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting Nos. **6/AM14 held on 08.05.2013**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-22	INDIA GLYCOLS LTD.	HQ F. No. 01/87/050/00220/AM13/DES-VII	Status: Deferred
NC No.:7/AM14 Dated: 15.05.2013	Adv. Lic. No. 0510331901 dated 25.08.2012	RLA F. No. 05/23/040/00152/AM13	

Request: Enhancement in the quantity of Import Item No. 1 allowed by Norms Committee in its Meeting No. 35/AM13 held on 05.12.2012.

Decision: A copy of Representation has been forwarded to D/o C&PC on 08.05.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-23	INDIA GLYCOLS LTD.	HQ F. No. 01/87/050/00240/AM13/DES-VII	Status: Deferred
NC No.:7/AM14 Dated: 15.05.2013	Adv. Lic. No. 0510334564 dated 13.09.2012	RLA F. No. 05/23/040/00190/AM13	

Request: Enhancement in the quantity of Import Item No. 1 allowed by Norms Committee in its Meeting No. 38/AM13 held on 18.12.2012.

Decision: A copy of Representation has been forwarded to D/o C&PC on 08.05.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-24	ACG PHARMAPACK PVT. LTD.	HQ F. No. 01/87/050/00127/AM11/DES-VII	Status: Approved
NC No.:7/AM14 Dated:	Adv. Lic. No.	RLA F. No.	

15.05.2013	0310575953 dated 25.03.2010	03/94/040/00166/AM11	
------------	-----------------------------	----------------------	--

Request: Amendment in the description of Import Item No. 1.

Decision: The Representative of D/o C&PC apprised of the Committee that Aclar Film (Polychlorotrifluoroethene Film) and Aclar Ultrix 2000 both are the same having different name. Hence, the Committee decided to include another option in Import Item No. 1. Accordingly, the description of Import Item No. 1 is to read as **“Aclar Film (Polychlorotrifluoroethene Film) / Aclar Ultrix 2000”**.

Case No. A-25	ACG PHARMAPACK PVT. LTD.	HQ F. No. 01/87/050/00087/AM12/DES-VII	Status: Approved
NC No.:7/AM14 Dated: 15.05.2013	Adv. Lic. No. 0310628631 dated 28.04.2011	RLA F. No. 03/94/040/00090/AM12	

Request: Amendment in the description of Export Product.

Decision: The Committee considered the request of firm and decided to amend the description of Export Product to read as **“Cold Foil Blister Film”** (as per 4.7 application).

Case No. A-26	DSM INDIA PVT. LTD.	HQ F. No. 01/87/050/00483/AM11/DES-VII	Status: Approved
NC No.:7/AM14 Dated: 15.05.2013	Adv. Lic. No. 3110047052 dated 23.02.2011	RLA F. No. 31/24/040/00245/AM11	

Request: Amendment in the description of Export Product No. 2.

Decision: The Committee considered the request of firm and decided to amend the description of Export Product No. 2 to read as **“30% Glass Fiber Reinforced Flame Retardant PBT Compound in black colour (Arnite TV 4 261 SF Black)”**.

Case No. A-27	LION RUBBER INDUSTRIES INDIA PVT. LTD,	HQ F. No. 01/87/050/00188/AM11/DES-VII	Status: Approved
NC No.:7/AM14 Dated: 15.05.2013	Adv. Lic. No. 0310587927 dated 17.08.2010	RLA F. No. 03/95/040/00374/AM11	

Request: Clarification regarding description of Export Product and Import Item.

Decision: The Committee considered the letter dated 28.02.2013 received from RLA, Mumbai and in light of written comments dated 15.05.2013 furnished by DIPP decided to revise the norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Profiles of Different Shape and Size (Rubber Fenders) (containing min. 50% Relevant Rubber by weight)	1 MT	Rubber Compound (containing min. 50% Relevant Rubber by weight)	1.05 MT

Case No. A-28	GRL TIRES PVT. LTD.	HQ F. No. 01/87/050/00197/AM13/DES-VII	Status: Deferred
NC No.:7/AM14 Dated: 15.05.2013	Adv. Lic. No. 0310704571 dated 08.08.2012	RLA F. No. 03/94/040/00189/AM13	

Request: Enhancement in the quantity allowed against Import Item No. 5 - Nylon Tyre (Dipped) and No. 6 - Bead Wire.

Cord Fabric

Decision: A copy of Representation has been forwarded to DIPP on 08.05.2013. Comments awaited from DIPP.

Deferred for two weeks.

Case No. A-29	ECCELENT COMPONENTS MANUFACTURING PVT. LTD.	HQ F. No. 01/87/050/00140/AM13/DES-VII	Status: Deferred
NC No.:7/AM14 Dated: 15.05.2013	Adv. Lic. No. 0410137246 dated 12.06.2012	RLA F. No. 04/24/040/00031/AM13	

Request: Fixation of adhoc norms for the export products “(i) ADAPTER MACHINED Model No.82-6057 and (ii) ADAPTER MACHINED Model No.82-6058” against Advance Authorization No. 0410137246 dt. 12.06.2012

Decision: A copy of Representation has been forwarded to D/o C&PC on 08.05.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-30	AMARTARA PVT. LTD.	Status: Deferred
NC No.:7/AM14 Dated: 15.05.2013	HQ F. No. 01/87/162/00015/AM14/DES-VII	

Request: Issuance of Public Notice for completing the procedural requirement for amending the description of Import Item No. 2(b) of SION H – 427 (Plastics)

Decision: The Committee considered the request of firm with the facts that concerned F.No. 01/87/50/1037/AM06/DES-VIII is not traceable despite of best efforts. Hence, it was decided to forward a copy of request of firm to D/o C&PC.

Deferred for three weeks.

Case No. A-31	RISHI PACKERS LTD.	HQ F. No. 01/87/162/00269/AM13/DES-VII	Status: Deferred
NC No.:7/AM14 Dated: 15.05.2013	Adv. Lic. No. 0310547538 dated 25.11.2009	RLA F. No. 03/95/040/00930/AM09	

Request: Fixation of adhoc norms for the export product “Shade Net (HDPE Knitted Nets)”.

Decision: A copy of Representation has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

ONLINE CASES

1	Case No.:3/35/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00291/AM13/	RLA File :08/24/040/00118/AM13/	Lic.No/Date:0810113111 05.07.2012	Defer Date:29.05.2013
	Decision: A D/L No. 46011/130/2012-PC.II dated 06.03.2013 was issued by D/o C&PC to firm. This was followed by Reminder to firm from DGFT on 26.04.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

2	Case No.:2/33/87-ALC1/2012	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00272/AM13/	RLA File :05/24/040/00229/AM13/	Lic.No/Date:0510336112 28.09.2012	Defer Date:05.06.2013
	Decision: A D/L dated 15.01.2013 was issued by DIPP to firm. This was followed by Reminders from DGFT on 29.01.2013 and 12.03.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time for submission of information. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

3	Case No.:2/40/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00329/AM13/	RLA File :03/94/040/00585/AM13/	Lic.No/Date:0310712954 17.10.2012	Defer Date:05.06.2013
	Decision: A D/L No. 46011/03/2013-PC.II dated 08.02.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time for submission of information. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

4	Case No.:2/39/87-ALC1/2012	Party Name:PUSHKAR IMPEX PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00320/AM13/	RLA File :02/24/040/00139/AM13/	Lic.No/Date:0210184064 04.12.2012	Defer Date:05.06.2013
	Decision: A D/L No. 46011/132/2012-PC.II dated 09.01.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 29.01.2013 and 28.03.2013 giving 15 days time for submission of information. Reply awaited from firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time for submission of information. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

5	Case No.:3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:29.05.2013
	Decision: A D/L No. 46011/11/2013-PC.II dated 08.03.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 26.04.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

6	Case No.:4/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00399/AM13/	RLA File :03/95/040/00794/AM13/	Lic.No/Date:0310719764 08.01.2013	Defer Date:29.05.2013
	Decision: A D/L No. 46011/11/2013-PC.II dated 08.03.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 26.04.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

7	Case No.:8/44/87-ALC1/2012	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00366/AM13/	RLA File :02/24/040/00150/AM13/	Lic.No/Date:0210185310 10.01.2013	Defer Date:29.05.2013
	Decision: A D/L No. 46011/47/2011-PC.II dated 06.03.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 26.04.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

8	Case No.:20/50/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00444/AM13/	RLA File :03/94/040/00879/AM13/	Lic.No/Date:0310722089 28.01.2013	Defer Date:05.06.2013
	Decision: A D/L No. 46011/35/2008-PC.II dated 29.04.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Case No.:24/50/87-ALC1/2012		Party Name:KULODAY TECHNOPACK PVT.LTD.,		Meet No/Date:7/87-ALC1/2013 15.05.2013		Status: Approved		
HQ File :01/87/050/00448/AM13/		RLA File :03/94/040/00911/AM13/		Lic.No/Date:0310722095 28.01.2013		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39232100	63/0- PLASTIC BAGS (DRAWSTRING TAPE BAGS) (MADE OUT OF HDPE GRANULES, LLDPE GRANULES AND LLDPE REPROCESSED GRANULES)			123809.524	K.G	15037000.00	273400.00 US Dollars
						Total	15,037,000.00	273,400.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LLDPE GRANULES	39500.000	K.G	3,258,750.00	59,250.00 US Dollars	940,149.38	Value & Qty
2	39012000	HDPE GRANULES	39500.000	K.G	3,258,750.00	59,250.00 US Dollars	682,382.25	Value & Qty

3	39011010	LLDPE GRANULES REPROCESSED	16000.000	K.G	1,056,000.00	19,200.00 US Dollars	221,126.40	Value & Qty
4	39011010	DRAWSTRING TAPE (POLYTHENE TAPE) (25MM TO 100 MM WIDTH) (ITC(HS)CODE 39011010 AND 39012000)	13000.000	K.G	1,930,500.00	35,100.00 US Dollars	556,949.25	Value & Qty
5	32061110	TITANIUM DIOXIDE	11000.000	K.G	2,057,000.00	37,400.00 US Dollars	552,098.80	Value & Qty
6	38122000	ADDITIVE MASTERBATCH NAMELY VISTAMAX OR AFFINITY OR TAFMER	11000.000	K.G	1,512,500.00	27,500.00 US Dollars	316,717.50	Value & Qty
				Total	13,073,500.00	237,700.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/30/2007-PC.II dated 17.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Bags (Drawstring Tape Bags)	1 kg	1. LLDPE Granules	0.3190 kg
		2. HDPE Granules	0.3190 kg
		3. LLDPE Granules (Reprocessed)	0.1292 kg
		4. Drawstring Tape (Polythene Tape) (25 MM to 100 MM width)	0.1050 kg
		5. Titanium Dioxide	0.0888 kg
		4. Additive Master Batch i.e. Vistamax / Affinity / Tafmer	0.0888 kg

Case No.:4/2/87-ALC1/2013

Party Name:SNF [INDIA] PVT. LTD.,

Meet No/Date:7/87-ALC1/2013
15.05.2013

Status:
Deferred

10	HQ File :01/87/050/00494/AM13/	RLA File :09/24/040/00472/AM13/	Lic.No/Date:0910054858 28.01.2013	Defer Date:05.06.2013
Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.				

11	Case No.:23/7/87-ALC1/2013	Party Name:BUILD MET FIBRES PVT LTD.,	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00035/AM14/	RLA File :07/24/040/00470/AM13/	Lic.No/Date:0710093568 07.02.2013	Defer Date:29.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

12	Case No.:2/51/87-ALC1/2012	Party Name:DAMAN POLYFABS	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00458/AM13/	RLA File :03/94/040/00880/AM13/	Lic.No/Date:0310724027 13.02.2013	Defer Date:05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 14.03.2013. The Representative of D/o C&PC has informed that they still have not received the application and requested to furnish a complete set of application. Hence, it was decided that a copy of application may be forwarded to D/o C&PC.			

13	Case No.:18/7/87-ALC1/2013	Party Name:SWASTIK POLYMERS	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00030/AM14/	RLA File :05/24/040/00424/AM13/	Lic.No/Date:0510346244 15.02.2013	Defer Date:29.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

14	Case No.:12/1/87-ALC1/2013	Party Name:JYOTI VINYL LTD	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00487/AM13/	RLA File :34/24/040/00262/AM13/	Lic.No/Date:3410036184 19.02.2013	Defer Date:05.06.2013

Decision: A copy of application has been forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.

15	Case No.:3/51/87-ALC1/2012	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00459/AM13/	RLA File :03/94/040/00251/AM13/	Lic.No/Date:0310724980 20.02.2013	Defer Date:05.06.2013
	Decision: A D/L No. 46011/32/2013-PC.II dated 14.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

16	Case No.:4/51/87-ALC1/2012	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00460/AM13/	RLA File :03/94/040/00258/AM13/	Lic.No/Date:0310724974 20.02.2013	Defer Date:05.06.2013
	Decision: A D/L No. 46011/32/2013-PC.II dated 14.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.:24/7/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Approved
	HQ File :01/87/050/00036/AM14/	RLA File :08/24/040/00414/AM13/	Lic.No/Date:0810118628 20.02.2013	Defer Date:
	Application: Request is for adhoc norms for following:			

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39075000	62/0- Alkyd Resin PO 3670 (75 +/- 2% Resin Content)	100000.000	K.G	8250000.00	150000.00 US Dollars
				Total	8,250,000.00	150,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Palm Fatty Acid	33600.000	K.G	1,677,500.00	30,500.00 US Dollars	0.00	Qty
2	29054500	Glycerine	19300.000	K.G	852,500.00	15,500.00 US Dollars	0.00	Qty
3	29173500	Phthalic Anhydride	24000.000	K.G	2,145,000.00	39,000.00 US Dollars	0.00	Qty
4	29171400	Maliec Anhydride	3300.000	K.G	330,000.00	6,000.00 US Dollars	0.00	Qty
5	29023000	Toluene (This licence issued under para 4.7 HB. vol.I 2009-14 for fixation of norms by ALC New Delhi)	26900.000	K.G	2,145,000.00	39,000.00 US Dollars	0.00	Qty
				Total	7,150,000.00	130,000.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 1/87-ALC1/2013 dated 10.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin PO-3670 (75+/- 2% Resin Content)	1 kg	1. Palm Fatty Acid	0.3360 kg
		2. Glycerin	0.1930 kg
		3. Phthalic Anhydride	0.2400 kg
		4. Maliec Anhydride	0.0330 kg

		5. Toluene	0.2625 kg
--	--	------------	-----------

18	Case No.: 13/1/87-ALC1/2013	Party Name:BANSHI BADAN MANDAL,	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00488/AM13/	RLA File :02/24/040/00182/AM13/	Lic.No/Date:0210186772 22.02.2013	Defer Date:05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2013. Comments awaited from D/o C&PC.			

19	Case No.: 15/1/87-ALC1/2013	Party Name:SINGHAL INDUSTRIES PVT. LTD.	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00490/AM13/	RLA File :08/24/040/00393/AM13/	Lic.No/Date:0810118843 26.02.2013	Defer Date:05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2013. Comments awaited from D/o C&PC.			

20	Case No.: 14/1/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00489/AM13/	RLA File :08/24/040/00418/AM13/	Lic.No/Date:0810118898 27.02.2013	Defer Date:05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2013. Comments awaited from D/o C&PC.			

	Case No.: 5/2/87-ALC1/2013	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
--	-----------------------------------	---------------------------------------	---	-------------------------

21	HQ File :01/87/050/00001/AM14/	RLA File :03/95/040/00928/AM13/	Lic.No/Date:0310726118 28.02.2013	Defer Date:05.06.2013
Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.				

22	Case No.:31/50/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00455/AM13/	RLA File :05/23/040/00485/AM13/	Lic.No/Date:0510347956 01.03.2013	Defer Date:05.06.2013
Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.				

Case No.:4/7/87-ALC1/2013		Party Name:KALPENA INDUSTRIES LIMITED,		Meet No/Date:7/87-ALC1/2013 15.05.2013		Status: Approved		
HQ File :01/87/050/00016/AM14/		RLA File :03/94/040/01020/AM13/		Lic.No/Date:0310726650 04.03.2013		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39011090	63/0- XLPE Sioplas Compound for Pipes Type of Pex B		500.000	M.T	52552500.00	975000.00 US Dollars	
					Total	52,552,500.00	975,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39019090	High Density Polyethylene	497.000	M.T	40,927,950.00	745,500.00 US Dollars	3,069,596.25	Value & Qty
						28 000 00 US		

2	29310000	Tri- Methoxyvinylsilane (VTMOS)	7.000	M.T	1,537,200.00	7,000.00 US Dollars	115,290.00	Value & Qty
3	29096000	Luperox 101 (Terc Butyle Peroxides Hexene)	0.400	M.T	241,560.00	4,400.00 US Dollars	18,117.00	Value & Qty
4	38123090	Antioxidant	0.400	M.T	219,600.00	4,000.00 US Dollars	16,470.00	Value & Qty
				Total	42,926,310.00	781,900.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 4/87-ALC1/2013 dated 27.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound for Pipes Type PEX B	1 kg	1. HDPE Granules	0.9884 kg
		2. Tri-Methoxyvinylsilane	0.0250 kg
		3. Luperox 101 (Terc Butyle Peroxides Hexene)	0.0008 kg
		4. Antioxidant	0.0008 kg

Case No.:5/7/87-ALC1/2013

Party Name:KALPENA INDUSTRIES LIMITED,

Meet No/Date:7/87-ALC1/2013
15.05.2013

Status:
Approved

HQ File :01/87/050/00017/AM14/

RLA File :03/94/040/01021/AM13/

Lic.No/Date:0310726651
04.03.2013

Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39011090	63/0- XLPE Compound	504.000	M.T	52022124.00	965160.00 US Dollars
				Total	52,022,124.00	965,160.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	Low Density Polyethylene (LDPE) Granules	504.000	M.T	40,535,964.00	738,360.00 US Dollars	2,026,798.20	Value & Qty
2	39123000	Di-Cumylperoxide (DCP)	10.080	M.T	2,711,620.80	49,392.00 US Dollars	203,371.56	Value & Qty
3	39123090	Antioxidant	5.040	M.T	2,545,603.20	46,368.00 US Dollars	190,920.24	Value & Qty
				Total	45,793,188.00	834,120.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 23/87-ALC1/2012 dated 05.09.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Compound	1 kg	1. LDPE Granules	1.00 kg
		2. Di-Cumylperoxide (DCP)	0.02 kg
		3. Antioxidant (Irganox 1024)	0.01 kg

Case No.:27/7/87-ALC1/2013

Party Name:MAJIK MEDICAL
SOLUTIONS PRIVATE LIMITED

Meet No/Date:7/87-ALC1/2013
15.05.2013

Status: Deferred

25	HQ File :01/87/050/00039/AM14/	RLA File :09/24/040/00581/AM13/	Lic.No/Date:0910055300 06.03.2013	Defer Date: 05.06.2013
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.				

26	Case No.:32/7/87-ALC1/2013	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00044/AM14/	RLA File :34/24/040/00300/AM13/	Lic.No/Date:3410036360 11.03.2013	Defer Date: 05.06.2013
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.				

27	Case No.:7/2/87-ALC1/2013	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00003/AM14/	RLA File :05/24/040/00453/AM13/	Lic.No/Date:0510348870 12.03.2013	Defer Date:05.06.2013
Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.				

Case No.:10/7/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Approved			
HQ File :01/87/050/00022/AM14/	RLA File :03/94/040/01047/AM13/	Lic.No/Date:0310727737 12.03.2013	Defer Date:			
Application: Request is for adhoc norms for following:						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39072090	62/0- EXACOL PPG 2000 Polyether Polyol	16800.000	K.G	2114448.00	38976.00 US Dollars
				Total	2,114,448.00	38,976.00

28	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
	1	29053200	Propylene Glycol	601.440	K.G	58,340.00	1,070.00 US Dollars	16,335.00	Qty
	2	29102000	Propylene Oxide	16663.920	K.G	1,666,392.00	30,576.00 US Dollars	466,590.00	Qty
				Total		1,724,732.00	31,646.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 47/87-ALC1/2012 dated 20.02.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
EXAPOL PPG 2000	1 kg	1. Propylene Glycol	0.0358 kg
Polyether Polyol		2. Propylene Oxide	0.9919 kg

29	Case No.:6/2/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00002/AM14/	RLA File :02/24/040/00183/AM13/	Lic.No/Date:0210187557 14.03.2013	Defer Date:05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.			

	Case No.:19/7/87-ALC1/2013	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Approved
	HQ File :01/87/050/00031/AM14/	RLA File :05/24/040/00466/AM13/	Lic.No/Date:0510349277 15.03.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39094090	62/0- POWERPLAST RFH RESIN	160000.000	K.G	53533600.00	976000.00 US Dollars
				Total	53,533,600.00	976,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29072100	RESORCINOL	151200.000	K.G	41,466,600.00	756,000.00 US Dollars	25.85	Value & Qty
2	29126000	PARA FORMALDEHYDE	35200.000	K.G	1,834,184.00	33,440.00 US Dollars	25.85	Value & Qty
				Total	43,300,784.00	789,440.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/75/2007-PC.II dated 30.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Powerplast RHF Resin	1 kg	1. Resorcinol	0.945 kg
		2. Paraformaldehyde	0.2198 kg

30

31

Case No.: 14/52/87-ALC1/2012	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
HQ File :01/87/050/00475/AM13/	RLA File :08/24/040/00444/AM13/	Lic.No/Date:0810119493 18.03.2013	Defer Date:05.06.2013

Decision: A copy of application has been forwarded to D/o C&PC on 30.04.2013. Comments awaited from D/o C&PC.

32	Case No.: 1/1/87-ALC1/2013	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00476/AM13/	RLA File :08/24/040/00452/AM13/	Lic.No/Date:0810119578 20.03.2013	Defer Date:05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 26.04.2013. Comments awaited from D/o C&PC.			

33	Case No.: 25/7/87-ALC1/2013	Party Name:PLATINIUM TIE-UP PVT. LTD.	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00037/AM14/	RLA File :08/24/040/00448/AM13/	Lic.No/Date:0810119577 20.03.2013	Defer Date:05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

34	Case No.: 7/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00019/AM14/	RLA File :03/94/040/01119/AM13/	Lic.No/Date:0310729069 21.03.2013	Defer Date:05.06.2013
	Decision: A copy of application has been forwarded to DIPP on 09.05.2013. Comments awaited from DIPP.			

35	Case No.: 26/7/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00038/AM14/	RLA File :09/24/040/00557/AM13/	Lic.No/Date:0910055479 21.03.2013	Defer Date:05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

	Case No.: 6/7/87-ALC1/2013	Party Name:KALPENA INDUSTRIES	Meet No/Date:7/87-ALC1/2013	Status: Deferred
--	-----------------------------------	-------------------------------	-----------------------------	-------------------------

36		LIMITED,	15.05.2013	
	HQ File :01/87/050/00018/AM14/	RLA File :03/94/040/01096/AM13/	Lic.No/Date:0310729192 22.03.2013	Defer Date:05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

37	Case No.:30/7/87-ALC1/2013	Party Name:R.M.EXPORTS	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00042/AM14/	RLA File :30/24/040/00060/AM13/	Lic.No/Date:3010092915 22.03.2013	Defer Date:05.06.2013
	Decision: A copy of application has been forwarded to DIPP on 09.05.2013. Comments awaited from DIPP.			

38

Case No.:3/7/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Approved					
HQ File :01/87/050/00015/AM14/	RLA File :03/94/040/01110/AM13/	Lic.No/Date:0310729493 25.03.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>		
1	39011090	63/0- XLPE Compound	504.000	M.T	52584840.00	970200.00 US Dollars		
				Total	52,584,840.00	970,200.00		
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	Low Density Polyethylene (LDPE) Granules	504.000	M.T	40,859,532.00	740,880.00 US Dollars	2,042,976.60	Value & Qty
2	39123000	Di-Cumylperoxide (DCP)	10.080	M.T	2,779,560.00	50,400.00 US Dollars	208,467.00	Value & Qty
						50,400.00 US Dollars		

3	39123090	Antioxidant	5.040	M.T	2,779,560.00	20,700.00 US Dollars	208,467.00	Value & Qty
				Total	46,418,652.00	841,680.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 23/87-ALC1/2012 dated 05.09.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Compound	1 kg	1. LDPE Granules	1.00 kg
		2. Di-Cumylperoxide (DCP)	0.02 kg
		3. Antioxidant (Irganox 1024)	0.01 kg

39	Case No.:11/7/87-ALC1/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00023/AM14/	RLA File :03/95/040/00969/AM13/	Lic.No/Date:0310729585 26.03.2013	Defer Date: 05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

40	Case No.:28/7/87-ALC1/2013	Party Name:METRO TYRES LTD	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00040/AM14/	RLA File :30/24/040/00058/AM13/	Lic.No/Date:3010093000 26.03.2013	Defer Date: 05.06.2013
	Decision: A copy of application has been forwarded to DIPP on 09.05.2013. Comments awaited from DIPP.			

41	Case No.: 29/7/87-ALC1/2013	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00041/AM14/	RLA File :30/24/040/00061/AM13/	Lic.No/Date:3010093024 26.03.2013	Defer Date: 05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

42	Case No.: 8/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00020/AM14/	RLA File :03/94/040/01126/AM13/	Lic.No/Date:0310729860 28.03.2013	Defer Date: 05.06.2013
	Decision: A copy of application has been forwarded to DIPP on 09.05.2013. Comments awaited from DIPP.			

	Case No.:9/7/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Approved		
	HQ File :01/87/050/00021/AM14/	RLA File :03/94/040/01136/AM13/	Lic.No/Date:0310729875 28.03.2013	Defer Date:		
	Application: Request is for adhoc norms for following:					
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39029000	63/0- PP Compound (Containing 40+/-1% Polypropylene and 60+/-1% Calcium Carbonate)	30.000	M.T	1495920.00	27600.00 US Dollars

43

							Total	1,495,920.00	27,600.00
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>	
1	39021000	Polypropylene Resin / Granules	12.000	M.T	1,025,790.00	18,600.00 US Dollars	265,187.23	Value & Qty	
2	28365000	Calcium Carbonate	18.000	M.T	144,934.20	2,628.00 US Dollars	33,121.81	Value & Qty	
				Total	1,170,724.20	21,228.00			

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 10/87-ALC1/2011 dated 08.06.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Compound (containing 40+/-1% Polypropylene and 60+/-1% Calcium Carbonate)	1 kg	1. Polypropylene Resin/Granules	0.400 kg
		2. Calcium Carbonate	0.600 kg

44

Case No.:1/7/87-ALC1/2013	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
HQ File :01/87/050/00013/AM14/	RLA File :08/24/040/00471/AM13/	Lic.No/Date:0810119904 02.04.2013	Defer Date: 05.06.2013
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

45	Case No.: 12/7/87-ALC1/2013	Party Name:THE SUPREME INDUSTRIES LIMITED	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00024/AM14/	RLA File :03/95/040/01051/AM13/	Lic.No/Date:0310730061 02.04.2013	Defer Date: 05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

46	Case No.: 20/7/87-ALC1/2013	Party Name:SINGLA POLYMERS,	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00032/AM14/	RLA File :05/24/040/00489/AM13/	Lic.No/Date:0510350604 02.04.2013	Defer Date: 05.06.2013
	Decision: A copy of application has been forwarded to DIPP on 09.05.2013. Comments awaited from DIPP.			

47	Case No.: 13/7/87-ALC1/2013	Party Name:POWER ADDITIVES.	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00025/AM14/	RLA File :03/95/040/00015/AM14/	Lic.No/Date:0310730771 08.04.2013	Defer Date: 05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

48	Case No.: 14/7/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00026/AM14/	RLA File :04/24/040/00276/AM13/	Lic.No/Date:0410144805 08.04.2013	Defer Date: 05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

49	Case No.: 15/7/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00027/AM14/	RLA File :04/24/040/00278/AM13/	Lic.No/Date:0410144806 08.04.2013	Defer Date: 05.06.2013

Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.

50	Case No.:16/7/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00028/AM14/	RLA File :04/24/040/00287/AM13/	Lic.No/Date:0410144808 08.04.2013	Defer Date: 05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

51	Case No.:17/7/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00029/AM14/	RLA File :04/24/040/00289/AM13/	Lic.No/Date:0410144807 08.04.2013	Defer Date: 05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

52	Case No.:33/7/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00045/AM14/	RLA File :34/24/040/00004/AM14/	Lic.No/Date:3410036614 09.04.2013	Defer Date: 05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

53	Case No.:31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date: 05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

54	Case No.:22/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00034/AM14/	RLA File :05/23/040/00011/AM14/	Lic.No/Date:0510351574 12.04.2013	Defer Date: 05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

55	Case No.:21/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00033/AM14/	RLA File :05/23/040/00010/AM14/	Lic.No/Date:0510351950 18.04.2013	Defer Date: 05.06.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

56	Case No.:2/7/87-ALC1/2013	Party Name:PHOENIX CONVEYOR BELT INDIA PRIVATE LIMITED	Meet No/Date:7/87-ALC1/2013 15.05.2013	Status: Deferred
	HQ File :01/87/050/00014/AM14/	RLA File :02/24/040/00003/AM14/	Lic.No/Date:0210188856 19.04.2013	Defer Date: 05.06.2013
	Decision: A copy of application has been forwarded to DIPP on 09.05.2013. Comments awaited from DIPP.			

Meeting ended with thanks to Chair and all participants.
